

NOTIFICATION NO. 129/ 2020

In modification to the changes made by The Hon'ble The Chief Justice in the Sitting Arrangement vide Notification Nos.110/2020, 111/2020, 112/2020, 114/2020, 115/2020, 116/2020, 121/2020, 126/2020 and 128/2020 dated 23.03.2020, 12.04.2020, 17.04.2020, 19.04.2020, 23.04.2020, 30.04.2020, 30.05.2020, 05.06.2020 and 12.06.2020 respectively and in view of Hon'ble Administrative Committee resolution dated 05.06.2020 confining the Hon'ble Court to hear urgent/emergent matters through Video Conferencing only from their Lordships' residence, subject to the permission of the respective Hon'ble Benches, the following changes are effected in the Sitting Arrangement from 22.06.2020 to 03.07.2020 ;

Sl.No.	HON'BLE JUDGE	SUBJECT
1	R.Subbiah, J and Krishnan Ramasamy, J	All Division Bench Writ and Appellate Side Matters.
2	M.M.Sundresh, J and D.Krishnakumar, J	All Division Bench Criminal Side matters and Criminal Contempt and Appeals relating to Orders in Contempt Proceedings.
3	R.Mahadevan, J	All Single Bench Writ Petitions.
4	N.Sathish Kumar, J	All Single Bench Appellate Side and Original Side matters.
5	A.D.Jagadish Chandira, J	Criminal Original Petitions – Bail Applications. Petitions for cancellation, relaxation or modification of Bail. All other Petitions concerning Bail.
6	G.K.Ilanthiraiyan, J	All Single Bench Criminal Side matters except Bail Applications and others Petitions concerning Bail.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras.  
Dated: 18.06.2020.

M.JOTHIRAMAN,  
Registrar (Judicial).